

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 31/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003, seeking directions upon the Respondents to pay interest computed on compounding basis for delay in payment of monthly invoices issued in terms of the PSA dated 31.12.2021 and subsequent amendments thereto.

Petitioner : SEIL Energy India Limited

Respondent : APPCC and 3 others

Date of Hearing : **27.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sajan Poovayya, Sr. Advocate, SEIL
Shri Hemant Singh, Advocate, SEIL
Shri Harshit Singh, Advocate, SEIL
Shri Lakshyjit Singh Bagdwal, Advocate, SEIL
Shri Dharmendra Singh, Advocate, SEIL
Shri Sajid Akhtar, Advocate, SEIL
Shri Nitesh Singh, Advocate, SEIL
Shri Rudrajit Ghosh, Advocate, APPCC

Record of Proceedings

At the outset, the learned counsel for the Respondent, APPCC, submitted that the Petitioner has not yet complied with the directions contained in the RoP of the hearing dated 20.7.2026. The learned counsel for the Petitioner, while seeking an adjournment, also sought time to comply with the aforesaid directions.

2. The Commission, after hearing the parties, permitted the Petitioner to file its written submissions on or before **15.9.2026**, after serving a copy on the Respondents. The Respondents were permitted to file their written submissions on or before **25.9.2026**, after serving a copy on the Petitioner.

3. The Petition shall be listed for hearing on **8.10.2026**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

